

**PUNJAB VIDHAN SABHA**

**Bill No. 45-PLA-2016**

**THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND  
MEDICAL FACILITIES REGULATION) AMENDMENT BILL, 2016**

A

BILL

*further to amend the Punjab State Legislature Members (Pension and Medical  
Facilities Regulation) Act, 1977.*

BE it enacted by the Legislature of the State of Punjab in the  
Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab State Legislature Members  
(Pension and Medical Facilities Regulation) Amendment Act, 2016.

Short title and  
commencement.

(2) It shall come into force on and with effect from the date of its  
publication in the Official Gazette.

2. In the Punjab State Legislature Members (Pension and Medical  
Facilities Regulation) Act, 1977, in section 3, in sub-section (1), for the words  
“ten thousand rupees” and “seven thousand five hundred rupees”, the words  
“fifteen thousand rupees” and “ten thousand rupees” shall, respectively, be  
substituted.

Amendment in  
section 3 of  
Punjab Act 5 of  
1977.

**STATEMENT OF OBJECTS AND REASONS**

As per Section 3(1) of The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977 there is a provision to provide pension to Ex-Members of Punjab Vidhan Sabha. In view of the resolution passed in the assembly session on 22-3-2016 it was resolved that necessity amendment in the provision 3(1) of the The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977 is to be made and proposal to increase the pension and as such proposed amendment is required to be made in the relevant Act *ibid*.

2. Hence, this bill.

MADAN MOHAN MITTAL,  
Minister for Parliamentary Affairs,  
Punjab.

## FINANCIAL MEMORANDUM

The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Bill, 2016 aims to increase pension. This Bill involves financial implications and it is estimated that with this amendment, an additional expenditure of about Rs. 8,97,29,100 per annum (approximately) will be incurred on account of providing pension or an additional pension to the Members of Punjab Legislative Assembly.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :  
The 14th September, 2016

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 14th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).

